

more coaches but that orders are not placed with them but with foreign countries?

SHRI MAHAVIR TYAGI: I could not follow the question, Sir.

SHRI J. V. K. VALLABHARAO: May I know whether the Ministry is aware that the production capacity is not properly used?

SHRI MAHAVIR TYAGI: As I have already stated in my answer, Sir, it could not be fully utilised because of shortage of raw materials. Moreover, the Railway Board informed the Hindustan Aircraft Limited last year that as their Integral Coach Factory at Perambur would start producing 350 coaches a year from the following year, they would not require any coaches to be manufactured by Hindustan Aircraft Limited. They expect to meet their requirements of broad gauge coaches from the Perambur Factory.

SHRI J. V. K. VALLABHARAO: Is it not a fact that similar model of coaches can be produced in the Hindustan Aircraft Limited itself?

SHRI MAHAVIR TYAGI: That is true.

SHRI J. V. K. VALLABHARAO: Then why is it that Government does not place any orders with Hindustan Aircraft Limited?

SHRI MAHAVIR TYAGI: They are having their own factory at Perambur which would produce broad gauge coaches but we expect some orders to be placed with the Hindustan Aircraft Limited for metre gauge coaches.

SHRI M. VALIULLA: When the Hindustan Aircraft Limited has been manufacturing broad gauge very well, why is it that it is now asked to stop manufacture of broad gauge ones and manufacture metre gauge ones in its place?

SHRI MAHAVIR TYAGI: As I said earlier, the Railway Board have their own Coach Factory at Perambur which would produce broad gauge coaches for them. Their requirements of broad gauge coaches will be met from that factory; we shall, however, manufacture metre gauge coaches for them.

SHRI M. GOVINDA REDDY: May I know what kind of raw material is in short supply?

SHRI MAHAVIR TYAGI: I have stated in my reply that underframes, steel sheets and plates of suitable quality are in short supply.

SHRI M. GOVINDA REDDY: They are bought-out items?

SHRI MAHAVIR TYAGI: Yes, Sir.

SHRI H. C. MATHUR: Is the hon. Minister aware that orders for these coaches have been placed with private firms?

SHRI MAHAVIR TYAGI: I have no ready information about it.

GRANT OF EXCESSIVE EMOLUMENTS TO AN OFFICER ON DEPUTATION UNDER THE COLOMBO PLAN

*153. SHRI S. MAHANTY: Will the Minister for FINANCE be pleased to refer to paragraph 5 (b) of the Audit Report (Civil) 1954 Part I and state:

(a) whether a total sum of Rs. 64,649, in the shape of salary, allowances, etc. was spent in 1954-55 on account of an officer of the Union Government placed on deputation under the Colombo Plan for a period of four months; and

(b) if so, why such a special consideration was shown in the case of that officer?

THE MINISTER FOR REVENUE AND CIVIL EXPENDITURE (SHRI M. C. SHAH): (a) No, Sir.

(b) Does not arise.

SHRI S. MAHANTY: May I invite the attention of the hon. Minister to the document which I have referred to in the question? The Audit Report.

SHRI M. C. SHAH: I have replied, "(a) No" and "(b) Does not arise". What is the specific question that my hon. friend wants to ask of me?

SHRI S. MAHANTY: Whether any officer of the Finance Ministry was deputed to Ceylon under the Colombo Plan and, if so, what total amount was paid to him for the four months of deputation?

SHRI M. C. SHAH: An officer of the Finance Ministry was deputed to Ceylon under the Colombo Plan to work as Chairman of the Ceylon Taxation Enquiry Commission. He was paid the usual terms of deputation.

SHRI S. MAHANTY: What are the usual terms of deputation? I want to know what was the salary that was given to him? What was the special allowance to cover his income tax, and what other allowances, e.g., house rent, etc., that were paid to him. I want to know the total amount that was given to him.

SHRI M. C. SHAH: The usual allowances paid are:

He drew his pay of Rs. 4,000 per month plus a deputation allowance of Rs. 450 per month. This allowance was Rs. 453/12 but he was allowed only Rs. 450. He was given a sumptuary allowance of Rs. 200 per mensem, actual expenses for self and family—according to the rules—for journeys to Ceylon and back. During his absence from India, Shri Menon was allowed to retain the house in New Delhi on payment of the rent

that he was paying before. While in Ceylon, the expenses on account of board and lodging were met by the Government of Ceylon who also placed a car at his disposal, free of charge. While on tour in Ceylon, he drew travelling allowances and daily allowances according to the Ceylon Government rules applicable to officers of like status.

SHRI S. MAHANTY: My question was a different one. I wanted to know the total amount paid to him. He is dismissing the very basis of my question.

SHRI M. C. SHAH: If the hon. Member wants the total allowances, he may.....

SHRI S. MAHANTY: I have referred—as you will see—to paragraph 5(b) of the Audit Report (Civil) 1954, Part I in which it has been computed that this particular officer drew salary allowances, etc. at the rate of Rs. 20,231/12 per month. I want to know whether it is a fact or not.

SHRI M. C. SHAH: I say that it is not a fact. These paragraphs came when the terms were being discussed.

SHRI S. MAHANTY: I want to know whether there has been an excess over the original cost which was estimated at Rs. 36,000 for two officers to be sent on deputation.

SHRI M. C. SHAH: There has been no excess; these are the terms that were agreed to and if my hon. friend multiplies the figure by four, he will get the information that he wants.

*154 and *155. [The questioner (Moulana M. Faruqi) was absent. For answers, vide cols. 881-882 infra.]